

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

MUMBAI BENCH, MUMBAI.

Original Application No.707/96.

Monday, this the 3rd day of February, 1997.

Coram: Hon'ble Shri B.S.Hegde, Member(J),
Hon'ble Shri P.P.Srivastava, Member(A).

Satish Chander Sachdev,
Assistant Naval Store Officer,
Material Organisation (CWH),
Naval Store Depot, Ghatkopar,
Mumbai - 400 086.

... Applicant.

(By Shri G.K.Masand, Advocate)

V/s.

1. Union of India through
the Secretary, Ministry of
Defence, Sena Bhavan,
New Delhi - 110 011.
2. The Chief of the Naval Staff
Naval Headquarters, DHQ PO
New Delhi - 110 011.
3. The Chief Personnel
Naval Headquarters, DHQ PO,
New Delhi - 110 011.
4. The Flag Officer Commanding-in-Chief,
Headquarters, Western Naval Command,
Shahid Bhagat Singh Road,
Mumbai - 400 001.
5. The Material Superintendent
Material Organisation,
Naval Store Depot,
Ghatkopar (W),
Mumbai - 400 086.

... Respondents.

(By Advocate Shri V.S.Masurkar,C.G.S.C.)

O R D E R (CRAL)

(Per Shri B.S.Hegde,Member(J))

Heard Shri G.K.Masand with Shri A.I.Bhatkar, counsel
for the applicant and Shri V.S.Masurkar, counsel for the
Respondents.

2. The only prayer made in this O.A. is to quash the
impugned order dt. 26.4.1996. The counsel for the
applicant states that the Respondents had issued a second
charge sheet on 20.9.1996 by cancelling the charge sheets
dt.17th August, 1994 and 26.4.1996 and fresh proceedings
were initiated. Thereafter, the Respondents have issued

...2.

a further order on 24.1.1997 by cancelling the proceedings initiated on the applicant vide Memorandum dt.30.9.1996. In the circumstances, nothing survives. Accordingly, the O.A. has become infructuous and the same is disposed of at the admission stage itself.



(P. P. SRIVASTAVA)
MEMBER (A)



(B. S. HEGDE)
MEMBER (J)

B.